

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8164 of 2021

Bikash Lohar @ Ayush ... .. Petitioner  
Versus  
The State Of Jharkhand ... .. Opp. Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. J.N. Upadhyay, Advocate  
For the State : APP  
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**Order No. 02: Dated: 6<sup>th</sup> September, 2021**

Heard the parties.

So far as the defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with R.I.T. P.S. Case No. 11 of 2021 (POCSO Case No. 12 of 2021).

The petitioner was suspected to have enticed away the daughter of the informant.

In the 164 Cr.P.C. statement she has stated that she was enticed away by the petitioner who had solemnized marriage with her and had also established physical relationship with her. She has further disclosed that she had come know to that he was already married and was having a child. The medical examination report reveals that the victim was found pregnant.

Regard being had to the specific nature of allegation leveled against the petitioner, I am not inclined to grant bail to the petitioner. His prayer for bail is, hereby, rejected.

However, the trial may be expedited.

*(Rongon Mukhopadhyay, J.)*

MM